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**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE  
WP No. 8990 of 2022**  
*(ATEEQ Vs THE STATE OF MADHYA PRADESH AND OTHERS)*

**Dated : 22-04-2022**

Shri Syed Ashhar Ali Warsi, learned counsel for the petitioner.

Shri Pushyamitra Bhargav, learned Additional Advocate General for the respondents/State on advance notice.

Learned counsel for the petitioner submits that he is the legal owner of his property and has been paying taxes for the same. The respondents have demolished a part of his property without issuing any notice to him and without affording any opportunity of hearing and in total violation of the principles of natural justice. As a result of the action of the respondents fundamental rights of the petitioner have been violated.

Learned Additional Advocate General for the respondents submits that due process of law has been followed in the matter of demolition of property of the petitioner. Only that part of his property has been demolished which could not have been compounded under the provisions of law. It is further submitted by him that for the remaining part of the property of the petitioner no action shall be taken against him for its demolition without following due process of law.

The aforesaid statement made on behalf of the respondent/State is taken on record. The respondents/State are directed to file reply to the petition on merits within a period of four weeks.

List the matter **after four weeks**.

**(PRANAY VERMA)  
JUDGE**